

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "I": NEW DELHI
BEFORE SHRI VIKAS AWASTHY, JUDICIAL MEMBER
AND
SHRI M. BALAGANESH, ACCOUNTANT MEMBER**

**SA No. 309/Del/2024
(In ITA No.1559/Del/2021)
(Assessment Year: 2016-17)**

G4S Secure Solutions (India) Pvt. Ltd, C-16, Community Centre, Behind Janak cinema, Janakpuri, New Delhi (Applicant) PAN: AAACG1625Q	Vs. ACIT, New Delhi
	(Respondent)

Assessee by : Shri Ajay Vohra, Sr. Adv with
Ms. Somya Jain, CA

Revenue by: Shri Kanv Bali, Sr. DR

Date of Hearing 23/08/2024

Date of pronouncement 23/08/2024

ORDER

PER VIKAS AWASTHY, JM:

1. This application has been filed by the assessee seeking extension of stay of recovery of outstanding demand.
2. Shri Ajay Vohra, Sr. Advocate appeared on behalf of the assessee pointed out that the stay was granted to the assessee vide by the Tribunal in SA No. 228/Del/2021 dated 12.11.2021. In compliance of the said order Rs. 18,83,24,310/- have already been recovered, which is about 24.55% of that outstanding demand. He submitted that delay in hearing of appeal is on account of pendency of MAP proceedings.
3. The Id. DR endorsed the statement made by the Id. Sr. Counsel.

4. Both the sides heard, taking into consideration the fact that delay in hearing of the appeal is not attributable to the assessee, the benefit of stay is extended further for a period of 180 days from the date of this order or till the disposal of appeal, whichever is earlier.
5. The stay application is allowed.

Order pronounced in the open court on 23/08/2024.

-Sd/-
(M. BALAGANESH)
ACCOUNTANT MEMBER

-Sd/-
(VIKAS AWASTHY)
JUDICIAL MEMBER

Dated:23/08/2024
A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi